

**GENERAL CIRCULAR No. 02 /2016**

**Sub :** Instructions to take print outs on single side of a thin sheet of paper as per the directions passed in CrI. A No.357/2015 dated 11.2.2016 - reg

**Ref :**

1. General Circular No.1/1999 (LCA-I/103/1999 dtd 05.03.1999).
2. General Circular No.2/1999 (LCA-I/279/1999 HCE.698/99 dtd 11.08.1999).
3. General Circular No.4/2000 (LCA-I/51/2000 dtd 11.04.2000).
4. General Circular No.3/2010 (LCA-I/151/2010 dtd 29.09.2010).
5. Letter bearing No.CSB.III/1/2011 dtd 22.06.2011.
6. Circular No.RPS.53/2012/LCA-I/1/2012 dtd 18.05.2012.
7. Letter No. R(J).65/2012 dtd 25.07.2012
8. Letter No.LCA-I/151/2010 dtd 28.11.2012.

\* \* \*

Inspite of the aforesaid Circulars issued from time to time regarding issue of legible/readable Certified Copies of the Judgments, Decrees and Court Records, it is observed that the instructions are not being followed scrupulously and illegible/unreadable copies of such records without clear visible court seal, are being issued resulting in unnecessary harassment being caused to Advocates and appellants filing appeals in the Court which is leading to office objections being raised during scrutiny of such records resulting in unnecessary delay.

Contd...

The Hon'ble Court in CrI. A.No.357/2015 dated 11.2.2016, has observed as under:

“A perusal of the record showed that the print out of the depositions have been taken on thin sheets of paper and not even few lines are legible/readable, even from the original(s). With such print out, there is prima-facie doubt, whether the learned trial judge has read the depositions and appreciated the evidence in the correct perspective. That is the matter for consideration at a later stage.

Registrar (J), made available copies of the Circular/General Circulars issued, from time to time, notifying the Trial Courts/Trial Judges, to ensure that legible/readable copies are issued. Despite such action, there is no improvement.

In view of the above, there is an urgent need of notifying the Trial Judges in the matter of taking out the print out on a single side i.e., when the paper used is thin, so that the difficulty, as was noticed in this case is not repeated”.

Hence, it is hereby directed that while recording the evidence the depositions shall be recorded on a single side i.e., when the paper used is thin, so that when the printout is taken it should be legible and readable.

All the Judicial Officers shall ensure that these instructions shall be followed meticulously so as to avoid inconvenience to the Litigants, Advocates and Appellate Courts.

BY ORDER OF THE HON'BLE CHIEF JUSTICE,

Sd/-

(P.N. DESAI)  
REGISTRAR (JUDICIAL)

Copy for information and necessary action to:-

1. The Prl. City Civil & Sessions Judge, Bengaluru City,
  2. All the Prl. Dist. & Sessions Judges in the State.
  3. The Chief Judge, Court of Small Causes, Bengaluru.
  4. All the Prl. Judges, Family Courts in the State.
  5. All the Presiding Officers, Industrial Tribunals, Labour Courts in the State. in the State.
  6. The Secretaries Hon'ble Chief Justice.
  7. All Private Secretaries to Hon'ble Judges.
  8. The Registrar General, Registrar (Vigilance), Registrar (Recruitment), Registrar (Judicial), Registrar (Infrastructure & Maintenance), Registrar (Administration), Registrar (Computers), Bengaluru.
  9. The Addl. Registrar General Dharwad Bench.
  10. The Addl. Registrar General Kalaburagi Bench.
  11. The Director, Karnataka Judicial Academy, Bengaluru.
  12. The Director, Mediation Center, Bengaluru.
  13. The Director, Arbitration Center, Bengaluru.
  14. The Central Project Co-ordinator, with a request to web-host the circular in the High Court Website.
  15. Circular Copy.
  16. Office Copy.
- } With a request to circulate the copy of the Circular amongst the all the Judicial Officers working in the unit.